

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 1226
TO BE ANSWERED ON 01.08.2024**

RECONVENING THE INDIAN LABOUR CONFERENCE

1226. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has received any demands for the reconvening of the Indian Labour Conference, an apex tripartite consultative committee that advises Government on issues concerning the working class and if so, the details thereof;**
- (b) whether Government is considering reconvening the Indian Labour Conference and if so, the details thereof, if not, the reasons therefor; and**
- (c) the reasons for not convening the Indian Labour Conference since 2015?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): Yes, requests have been received from Central Trade Union Organisations for convening the Indian Labour Conference (ILC).

(b) & (c): The 46th Session of the Indian Labour Conference (ILC) was held in New Delhi from 20-21 July, 2015. The Government has been holding tripartite consultations on important labour policies/issues from time to time.
